

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.129- IA/254(AHM)2021  
ITEM No.130- IA/255(AHM)2021  
ITEM No.131- IA/304(AHM)2021  
in  
**CP(IB) 503 of 2019**

**Order under Section 9 IBC**

**IN THE MATTER OF:**

Huhtamaki PPL Ltd  
V/s  
Manpasand Beverages Ltd

.....Applicant

.....Respondent

**Order delivered on ..04/05/2022**

**Coram:**

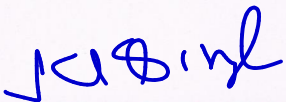
Madan B. Gosavi, Hon'ble Member(J)  
Kaushalendra Kumar Singh, Hon'ble Member(T)

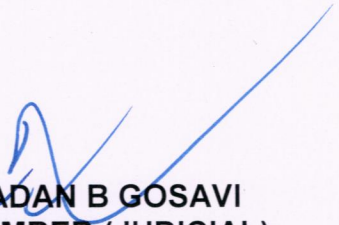
**PRESENT:**

For the Applicant : Adv. Mr. Salil M Thakore  
For the Respondent : Adv. Mr. Jaimin R Dave

**ORDER**

The Hon'ble Supreme Court passed order to maintain status quo as far as CIRP of the Corporate Debtor. This Corporate Debtor is concerned in other matter, hence, matter stands adjourned to 19.07.2022.

  
**KAUSHALENDRA KUMAR SINGH**  
**MEMBER (TECHNICAL)**

  
**MADAN B GOSAVI**  
**MEMBER (JUDICIAL)**